

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
26-04-2024 AT 02:30 PM**

CP(IB) No. 277/7/HDB/2023
u/s. 7 of IBC, 2016

IN THE MATTER OF:

JM Financial Asset Reconstruction Company Limited **...Financial Creditor**

AND

KOBO Biotech Limited **...Corporate Debtor**

C O R A M:-

**SH. PRAVEEN GUPTA , HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Srikanth Rathi, for Financial Creditor present through Video Conference.

Learned Counsel Mr Saketh Ram, for respondent present through Video Conference.

Learned counsel for the Financial Creditor submitted that he was served with the counter and has also filed rejoinder.

Learned counsel for the respondent submitted that this Tribunal on 19.04.2024 allowed him to file counter with a delay of two days but registry did not accept the same. The registry is directed to accept the counter after the payment of penalty for the delayed period in filing the counter.

Matter adjourned to 08.05.2024 for hearing before regular bench.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)